

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).10361/2006

(From the judgement and order dated 19/04/2006 in OWP No. 60/2006 & OWP No. 112/2006 of The HIGH COURT OF J & K AT JAMMU)

AASTHA DIAGNOSTIC CLINICAL LAB. & ORS.

Petitioner(s)

VERSUS

STATE OF J&K & ORS.

Respondent(s)

(With prayer for interim relief and office report)(For final disposal)

WITH SLP(C) NO. 10499 of 2006,SLP(C) NO. 12441 of 2006

(With appln. for directions and permission to file rejoinder affidavit and prayer for interim relief

and office report)(For final disposal)

SLP(C) NO. 1242 of 2007,SLP(C) NO. 14344 of 2006

SLP(C) NO. 14345 of 2006,SLP(C) NO. 15584 of 2006

(With appln. for exemption from filing c/c of the impugned order and c/delay in filing SLP and prayer for interim relief and office report)

(For final disposal)

SLP(C) NO. 13087 of 2006,SLP(C) NO. 13761 of 2006

SLP(C) NO. 13737 of 2006

(With prayer for interim relief and office report)

(For final disposal)

SLP(C) NO. 14296 of 2006

(With appln. for exemption from filing c/c of the impugned order and and prayer for interim relief

and office report)

(For final disposal)

Date: 20/02/2008 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE R.V. RAVEENDRAN

HON'BLE MR. JUSTICE J.M. PANCHAL

For Petitioner(s) Ms. Sumita Hazarika,Adv.

Mr. Satya Mitra, Adv.

Mr. P.D. Sharma, Adv.

Mr. T. Mahipal, Adv.

Mr.Sunil Kumar Verma, Adv.

For Respondent(s) Mr. Anis Suhrawardy

UPON hearing counsel the Court made the following
ORDER

As requested, four weeks time is granted for filing
response.

(R.K.DHAWAN)
COURT MASTER

(VEERA VERMA)
COURT MASTER